GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA STARRED QUESTION NO. 206 ANSWERED ON 07.08.2025

Setting up of High Court bench in Puducherry

206. SHRI S. SELVAGANABATHY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether Government is aware that no High Court bench is available in Puducherry;
- (b) if so, the reasons for not setting up of one inspite of repeated requests from the Puducherry Government;
- (c) whether Government will give special attention to constitute one high court bench in Puducherry, considering the growth in terms of development and population; and
- (d) whether the Minister, during his visit in the year 2023 to Puducherry, had promised to consider the request of Puducherry and whether it will be implemented soon?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 206 FOR ANSWER ON 07th AUGUST, 2025 REGARDING 'SETTING UP OF HIGH COURT BENCH IN PUDUCHERRY'

(a) to (d): The High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government, consenting to meet necessary expenditure and provide infrastructural facilities, along with the consent of the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present there is no complete proposal pending with the Government of India to establish a High Court Bench in Puducherry.